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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

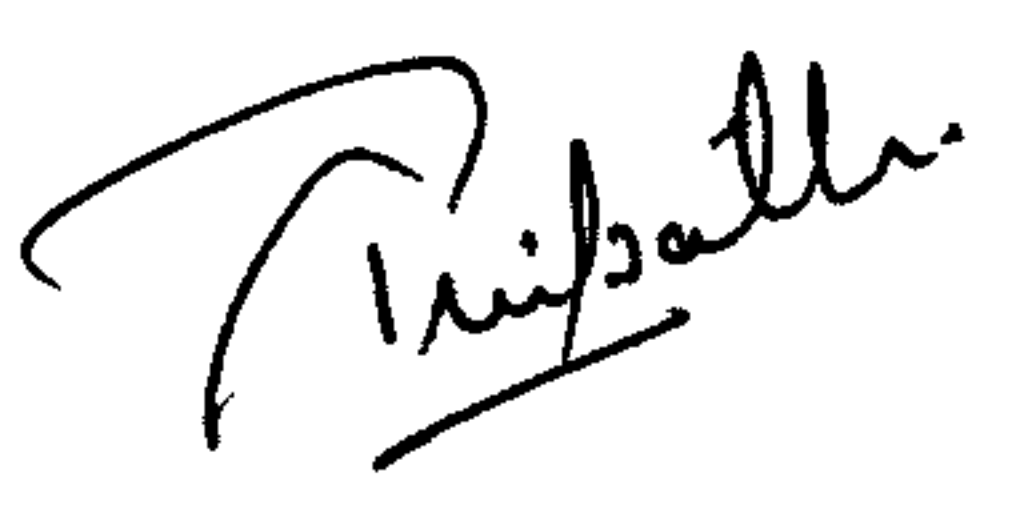
**C.P. No. 16/271(e), 272/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Vijay Bangia & Ors.  
V/s.  
Suvidha Law House Pvt Ltd. Ors.

Section of the Companies Act: Section 271(1)(e), 272 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Pratik Tripathi	PCS	Petitioner no.1 & 2	
2.				

**ORDER**

Learned PCS Mr. Pratik Tripathi present for Petitioners no. 1 and 2. None present for Respondents.

Proof of service of copy of petition on Respondents filed.


Heard arguments of learned PCS for petitioner.

Petitioner is directed to file copy of petition with the Registrar of Companies, Gwalior, Madhya Pradesh asking the Registrar to state his view to this Tribunal within 60 days from the date of receipt of petition.


Petitioner is directed to inform the date of hearing to the Respondents along with copy of this order and shall file proof of service.

Respondents shall file Reply, if any within three weeks serving a copy in advance to other side.

List the matter on 23.04.2018 for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**